CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH (CIRCUIT AT PORT BLAIR)

No. O.A. 351/00002/2016

Date of order: 12.4.2016

Present:

Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member

Hon'ble Ms. Jaya Das Gupta, Administrative Member

DR RAJAN SINGH.

.....Applicant

VS.

Education

.....Respondents

For the Applicant

Mr K.M.B.Jaypal, Counsel

For the Respondents

Mr S.K. Ghosh, Counsel

ORDER (Oral)

Justice Shri Vishnu Chandra Gupta, Judicial Member:

Heard learned counsel for the applicant and learned counsel for the respondents.

2. In this matter the applicant who was appointed as a Teacher on contract basis as Assistant Teacher Chemistry asked for relaxation of age to be considered in selection process for the post advertised for regular appointment for Assistant Professor (Chemistry). The applicant gave representation for age relaxation but the same was dismissed. The authority after considering all the aspects of the matter and relied on the order passed by this Tribunal declined to grant any benefit of age relaxation to the applicant on the ground that the applicant is working on contractual basis. He does not fall within the category of daily rated Mazdoor and of ministerial employees. The post of Assistant Professor (Chemistry) for regular selection require specific technical qualification.

- 3. It is not in dispute that post in which the applicant want to apply is a Class I post and has required technical qualification and hence in view of the DOP&T circular referred to in the order of the Lt. Governor, it cannot be said that the impugned order is arbitrary or against the judicial norms and principles. The order is discretionary one, hence no interference warranted.
- 4. Hence we do not find any merit in the O.A and the same is accordingly dismissed. No order as to costs.

(Jaya Das Gupta) MEMBER(A)

(Vishnu Chandra Gupta) MEMBER(J)